

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) No. 34 OF 2020

IN

REVIEW PETITION (CIVIL) No. 2012 OF 2019

IN

CIVIL APPEAL No. 11133 OF 2011

GUJARAT URJA VIKAS NIGAM LIMITED

... PETITIONER(S)

Versus

M/S ADANI POWER (MUNDRA) LIMITED & ORS.

... RESPONDENT(S)

**ORDER**

Heard the learned Attorney General, Mr. C.A. Sundaram, learned senior counsel and Mr. M.G. Ramachandran, learned senior counsel for the petitioner and Mr. Mahesh Agarwal, learned counsel for respondent No. 1.

During the pendency of the Curative Petition, the parties have settled the dispute.

The petitioner and respondent No. 1 have filed a joint application, I.A. No. 1421/2022, to place on record the deed of settlement dated 03.01.2022 entered between them, regarding the subject matter of the present petition. The Settlement Deed dated 03.01.2022 is taken on record.

In view of the above, we dispose of the present Curative Petition with the observation that the *inter se* relationship between the parties shall now be governed by the settlement deed dated 03.01.2022.

I.A. No. 1421/2022 and Curative Petition (C) No. 34 of 2020 are disposed of in the above terms.

Pending applications, if any, are disposed of accordingly.

.....CJI.  
(N.V. RAMANA)

.....J.  
(UDAY UMESH LALIT)

.....J.  
(D. Y. CHANDRACHUD)

.....J.  
(B.R. GAVAI)

.....J.  
(SURYA KANT)

New Delhi;  
FEBRUARY 8, 2022.

ITEM NO.301

Court 1 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(C) No. 34/2020 in R.P.(C) No. 2012/2019 in C.A.  
No. 11133/2011

GUJARAT URJA VIKAS NIGAM LIMITED Petitioner(s)

VERSUS

M/S. ADANI POWER (MUNDRA) LIMITED & ORS. Respondent(s)

(IA No. 1421/2022 - APPLICATION FOR SETTLEMENT)

Date : 08-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. K.K. Venugopal, AG  
Mr. C.A. Sundaram, Sr. Adv.  
Mr. M.G. Ramachandran, Sr. Adv.  
Ms. Hemantika Wahi, AOR  
Ms. Ranjitha Ramachandran, Adv.  
Ms. Jesal Wahi, Adv.  
Mr. Anand K. Ganesan, Adv.  
Ms. Anushree Bardhan, Adv.  
Ms Srishti Khandaria, Adv.

For Respondent(s)

Mr. Mahesh Agarwal, Adv.  
Mr. Amit Kapur, Adv.  
Ms. Poonam Verma, Adv.  
Mr. Arshit Anand, Adv.  
Mr. M.S. Ananth, Adv.  
Mr. Nishant Rao, Adv.  
Mr. Saunak Rajguru, Adv.  
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

I.A. No. 1421/2022 and Curative Petition (C) No. 34 of  
2020 are disposed of in terms of the signed order.

Pending applications, if any, are disposed of accordingly.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(R.S. NARAYANAN)  
COURT MASTER (NSH)